

ITEM NO.7

COURT NO.3
(HEARING THROUGH VIDEO CONFERENCING)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.106/2021

KISHORECHANDRA WANGKHEMCHA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION; IA No.27982/2021 - FOR EXEMPTION FROM FILING
AFFIDAVIT; and, IA No.27978/2021 - FOR PERMISSION TO FILE LENGTHY
LIST OF DATES)

Date : 30-04-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE K.M. JOSEPHFor Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Tanima Kishore, AOR
Mr. Sidharth Seem, Adv.
Mr. Sadiq Noor, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RThis writ petition prays for an appropriate writ, order or
direction declaring Section 124-A of the Indian Penal Code, 1860 to
be unconstitutional and void.Mr. Colin Gonsalves, learned Senior Advocate appearing for the
petitioners submits *inter alia* that the decision rendered by the
Constitution Bench of this Court in *Kedar Nath Singh v. State of
Bihar*, 1962 Suppl (2) SCR 769, may require reconsideration.

Issue notice, returnable on 12.07.2021.

Notice may additionally be served upon the office of the learned Attorney General for India.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER